

W.P.(C) (PIL) No.7469 of 2017

50. 18.02.2021
1. The Court is informed that the Committee appointed by this Court met on 3rd February, 2021.
 2. The report of the Committee be placed on record not later than 1st March, 2021. It would be open to the counsel for various parties to obtain photocopies of the said report from the Registry on payment of usual charges.
 3. On the next date this Court will like to take up not only the issue of eviction of 'prawn gheries', but the other issues as highlighted in the order dated 30th October, 2017, viz., pollution, uncontrolled boat operations and oil-spills, siltation, depletion of the mangrove forests of Bhitarkanika and poaching.
 4. List on 8th March, 2021 at 2 pm.

(Dr. S. Muralidhar)
Chief Justice

(B. P. Routray)
Judge